Tracing of missing persons of Uttarakhand flood tragedy

 $2754.\ SHRI\ SANJAY\ RAUT$: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that several States, including Maharashtra, Uttar Pradesh and Delhi are yet to provide their lists of missing persons in the Uttarakhand flood tragedy;
 - (b) if so, the State-wise details of the missing persons; and
 - (c) what further efforts Government is taking to trace out remaining missing persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) As per information received from the State Government of Uttarakhand, 3175 persons belonging to other States and 852 from Uttarakhand are reported to be missing. A statement showing the State-wise details of missing persons is given in Statement-I. (*See* below)

Further, it is informed that the Government of India (Registrar General of India) issued a circular dated 16.8.2013 on the procedure for registration of death of the missing persons in the natural calamities affected areas of Uttarakhand. This circular was sent to all the State Governments including Maharashtra, Uttar Pradesh and Delhi for facilitating the issue of death certificates for missing persons. The brief of the circular of RGI regarding the procedure for registration of death of the persons missing in Uttarakhand during June 2013 disaster and belonging to other States is given in Statement-II.

Statement-I

State-wise number of persons missing and live lost in floods/landslides in Uttarakhand during June 2013

(Provisional) As on 07.02.2014

Sl.No.	State/UT	Reported missing
1	2	3
1,	Andhra Pradesh	86.
2.	Assam	01
3.	Bihar	58
4.	Chhattisgarh	28
5.	Gujarat	129
6.	Haryana	112

1	2	3
7.	Jammu and Kashmir	03
8.	Jharkhand	40
9.	Karnataka	14
10.	Kerala	02
11.	Madhya Pradesh	542
12.	Maharashtra	163
13.	Meghalaya	06
14.	Odisha	26
15.	Punjab	33
16.	Rajasthan	511
17.	Tamil Nadu	14
18.	Uttar Pradesh	1150
19.	Uttarakhand	852
20.	West Bengal	36
21.	Chandigarh	04
22.	Delhi	216
23.	Puducherry	01
	Total	4027

Statement-II

The brief procedure for registration of death of the persons missing in Uttarakhand during June 2013 disaster and belonging to other States

- An FIR/ missing report needs to be filed by the close relatives or next of kin at the place of residence in the originating State.
- The Enquiry Officer in the originating State should conduct an enquiry and submit report to District Magistrate, Rudraprayag, Uttarakhand.

- Based on this report, the designated officer in Uttarakhand should make an enquiry to conclude whether the person has died or not.
- Based on this enquiry, the designated officer or Uttarakhand will issue a speaking order regarding the provisional presumption of death. This order shall be communicated to the designated officer in the originating State.
- On receipt of such order, the designated officer in the originating State would publish the list of missing persons presumed dead in the newspaper, Government Gazette etc., inviting comments within 30 days. If no claims or objections are received, the designated officer in the originating State would submit a report to District Magistrate Rudraprayag. In case of any claim or objections, the superior officer in the originating State would deal with the appeal and send a speaking order to DM, Rudraprayag.
- Based on this report, the Competent Officer of Uttarakhand Government will issue death Certificate free of cost to the next of kin.

National Overseas Scholarships for SC Candidates

2755. SHRI AMBETH RAJAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of Scheduled Caste students who have been selected for pursuing Master level courses and Ph. D. courses in the notified institutions/universities under Central Sector Scheme of National Overseas Scholarship for SC; and
- (b) if no such students have been selected under this programme, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) Under the Central Sector Scheme of National Overseas Scholarship, 30 students were last selected for the academic year 2011-12. The selection process for the year 2012-13 onwards is underway.

(b) Does not arise.

Mentally challenged people in West Bengal

2756. SHRI VIVEK GUPTA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of mentally challenged people in the State of West Bengal;
- (b) the action taken by Government to rehabilitate/cure them; and